

**Central Administrative Tribunal
Madras Bench**

CP/310/00011/2021 in OA/310/00191/2020

Dated the 26th day of April Two Thousand Twenty One

P R E S E N T
Hon'ble Mr.S.N.Terdal, Member(J)
&
Hon'ble Mr.C.V.Sankar, Member(A)

B.Ganesan
S/o.S.Balasubramanian,
Inspector of GST & Central Excise,
O/o the Commissioner of GST & Central Excise,
Trichy GST & Central Excise Commissionerate,
No.1, Williams Road, Cantonment,
Trichy 620 001.Applicant/Applicant
By Advocate **M/s.M.Ravi**

Vs.

1. Ajay Bushan Pandey,
Secretary to M/o Finance,
Union of India, D/o Revenue,
North Block, New Delhi.
2. M.Ajit Kumar,
Chairman,
Central Board of Excise & Customs,
M/o Finance,
D/o Revenue,
North Block, New Delhi.
3. G.V.Krishna Rao,
The Principal Commissioner of GST & Central Excise,
Tamilnadu & Puducherry Zone,
ChennaiRespondents/Respondents

By Advocate **Mr.Anuganesan**

ORAL ORDER
[Pronounced by Hon'ble Mr.S.N.Terdal, Member(J)]

This Contempt Petition has been filed by the applicant in OA 191/2020 against the respondents alleging wilful disobedience of the order passed by this Tribunal in OA 191/2020 dated 10.2.2020. Notice was issued to the respondents.

2. For some technical reasons counsel for the applicant could not be connected. Counsel for the respondents submits that the respondents have filed compliance affidavit on 30.3.2021.

3. In view of the compliance report filed by the respondents, the CP is closed. Notices of contempt are discharged.

(C.V.Sankar)
Member(A)

26.04.2021

(S.N.Terdal)
Member(J)

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